

**GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF LAND RESOURCES**

LOK SABHA

**UNSTARRED QUESTION NO. 4840
TO BE ANSWERED ON 01.04.2025**

Land Acquisition Act, 2013

†4840. **Shri Harish Chandra Meena:**

Will the Minister of *RURAL DEVELOPMENT* be pleased to state:

- (a) whether it is a fact that the proceedings of land acquisition shall be deemed to be lapsed as per Section 24 (2) of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013, where an award under Section 11 of the Land Acquisition Act, 1894 was made five years or more prior to 01.01.2014;
- (b) if so, the likely date of commencement of the new Act, 2013 and whether physical possession of the acquired land was not taken and compensation was not paid, if so, the details thereof;
- (c) whether it is a fact that the proceedings of land acquisition shall be deemed to be lapsed under Section 24(1)(A) of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013; and
- (d) if so, whether the award has been passed but physical possession has not been taken and compensation is not paid for a period of five years or more after the passing of the award, if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(Dr. CHANDRA SEKHAR PEMMASANI)**

(a) to (d) As per Section 24(1) of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 (RFCTLARR Act, 2013) read alongwith Section 24(2) of the said Act and the Supreme Court's judgments on the subject, the proceedings of land acquisition lapse if an award under Section 11 of the Land Acquisition Act, 1894, was made five years or more before commencement of the RFCTLARR Act, 2013 on **January 1, 2014**, and both physical possession has not been taken and compensation has not been paid. If either condition is met i.e. possession taken or compensation tendered, then the proceedings of land acquisition initiated under Land Acquisition Act, 1894 does not lapse.